

[Shri Alagesan]

250 Passengers who arrived at Dhanushkodi by steamer from Ceylon on 1st December, 1955 were held up. Of these 129 have gone to Ramnad by 5th December, 1955 and the remainder have stayed back at Dhanushkodi pending restoration of through communications to Manamadurai.

All co-operation is being given by the Railway to the State Government in arranging relief to the affected areas and prompt transport is being arranged for rice which is moved by the Madras Government to such areas. Rice has moved from Tuticorin to Mandapam by sea and then by rail to Ramnad which was the worst affected town.

It has not yet been possible to collect exact figures of damages to railway property. It is, however, roughly assessed that damages may amount to Rs. 5 lakhs.

PAPER LAID ON THE TABLE

CONSTITUTION (HINDI LANGUAGE FOR OFFICIAL PURPOSES) ORDER, 1955

The Deputy Minister of Home Affairs (Shri Datar): I beg to lay on the Table a copy of the Constitution (Hindi Language for Official Purposes) Order, 1955. [Placed in the Library See No. S-438/55].

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following three messages received from the Secretary of Rajya Sabha:

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 8th December, 1955, agreed without any amendment to the Prevention of Corruption (Amendment) Bill, 1955, which was passed by the Lok Sabha at its sitting held on the 22nd November, 1955."

(ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 8th December, 1955, agreed without any amendment to the Manipur (Courts) Bill, 1955, which was passed by the Lok Sabha at its sitting held on the 1st December, 1955."

(iii) 'I am directed to inform the Lok Sabha that the University Grants Commission Bill, 1955, which was passed by the Lok Sabha at its sitting held on the 28th November, 1955, has been passed by the Rajya Sabha at its sitting held on the 7th December, 1955, with the following amendments:

Clause 2

1. That at page 2, lines 7-8, for the words "on the recommendation of" the words "in consultation with" be substituted.

Clause 5

2. That at page 2, line 26, for the word "number" the words "total number" be substituted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 126 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

UNIVERSITY GRANTS COMMISSION BILL

Secretary: Sir, I lay on the Table of the House the University Grants Commission Bill, 1955 which has been returned by Rajya Sabha with amendments.